

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-07-2024 AT 10:30 AM**

CP(IB) No. 129/95/HDB/2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Small is Beautiful Fund, by its Trustee M/s. KSK Trust Pvt Ltd., (Authorized Representative Ms. G. Krishna Sowjanya) **...Petitioner**

AND

Mrs. Ranuka Raju & M/s. Himagiri Enterprises Pvt Ltd., (Formerly Known as M/s. Sisters Food Company Pvt Ltd.,) **...Respondent**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Chandra Lekha, for petitioner present through Video Conference.

Following the judgment of the Hon'ble Supreme Court of India, in Surendra B. Jiwrajka vs Omkara Assets Reconstruction Private Limited in W.P.(C) No. 149/2022 and batch, we hereby appoint Shri. Krishna Komaravolu, having IBBI Registration No. IBBI/IPA-002/IP-N00562/2017-18/11699, e-mail: kkvolu@gmial.com, Mobile No. +91 7337340177 to act as Resolution professional in the instant matter as his name appears on the current database of IBBI. The Resolution Professional shall file report within 10 days from the date of this order.

Petitioner is directed to pay sum of Rs. 50,000/- towards initial expenses of Resolution Professional. Matter stands adjourned to 06.08.2024 for report.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)